

DIVISION BENCH
COURT - I

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/169(KB)2021
IA(I.B.C)/557(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	UCO BANK VS GUNJAN PODDAR
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv. : For Financial Creditor
Ms. Rituparna Sanyal, Adv.
Ms. Zeba Khan, Adv.
Ms. Muskan Saha, Adv.

Mr. Tapas Kr. Das, Adv. : For Personal Guarantor

Ms. Rashmi Banerjee, Adv. : For Mr. Bimal Kanti Chaudhury
Mr. A.K. Awasthi, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel for the Financial Creditor seeks to withdraw this petition in view of a final order of admission under Section 100 passed in CP No. 160 of 2021 against the same Personal Guarantor.
3. This petition is, accordingly, **dismissed** as withdrawn.
4. RP is discharged. Cost incurred by the RP along with his Fees shall be paid by the Bank.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)